

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
LEGISLATIVE DEPARTMENT  
RAJYA SABHA**

**UNSTARRED QUESTION NO.1075**

**TO BE ANSWERED ON THURSDAY, THE 15<sup>TH</sup> DECEMBER, 2022**

**Repeal of Obsolete and Archaic Laws**

**1075. SHRI Dhananjay Bhimrao Mahadik:**

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- (a) whether it is fact that a large number of obsolete and archaic laws which have no relevance in the present time are hampering the normal life of people;**
- (b) if so, whether Government proposes to repeal these laws; and**
- (c) if so, the details thereof?**

**A N S W E R**

**MINISTER OF LAW AND JUSTICE  
(SHRI KIREN RIJJU)**

(a) to (c): Obsolete and archaic laws lay down unnecessary compliance burden on citizens. Therefore, it has been the resolve of this Government to reduce such compliance burden, bring reforms in the legal system and make it more accessible to the common man.

In line with this resolve, the Government has repealed 1486 obsolete and redundant Central Acts from May, 2014 till date. Besides, 76 Central Acts relating to State subject have also been repealed by the concerned State legislature.